

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**NEW DELHI BENCH (COURT- II)**

**Item No. 204**  
**IB-531(ND)/2023**  
**IA-1825/2024**

**IN THE MATTER OF:**

**Ajay Kumar Choudhary**

... **Applicant/Petitioner**

**Under Section: 94(1) of IBC, 2016**

**Order delivered on 09.07.2024**

**CORAM:**

**SH. ASHOK KUMAR BHARDWAJ**  
**HON'BLE MEMBER (J)**

**SH. SUBRATA KUMAR DASH**  
**HON'BLE MEMBER (T)**

**PRESENT:**

**For the Applicant** : Adv. Purti Gupta, Adv. Henna George

**Hearing Through: VC and Physical (Hybrid) Mode**

**ORDER**

**IA-1825/2024:** Mr. Yogender Pal Singhal IP, conceded that the IA-1825/2024 was not reflected in the cause list dated 22.04.2024, thus the plea raised by him on 02.05.2024 was a mistaken plea. Nevertheless, the issue espoused in IA-1825/2024 is same, as could be dealt with in terms of the order dated 22.04.2024. Thus in the wake, of the order dated 22.04.2024 and the submission made by Mr. Yogender Pal Singhal IP, **the IA is disposed of. No cost.**

**Sd/-**

**(SUBRATA KUMAR DASH)**  
**MEMBER (T)**

**Sd/-**

**(ASHOK KUMAR BHARDWAJ)**  
**MEMBER (J)**